



\$~R-16

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 1012/2005

COMMISSIONER OF INCOME TAX XI

..... Appellant

Through None

versus

MRS. MADHU JAN

..... Respondent

Through None

**CORAM:**

**HON'BLE MR. JUSTICE MANMOHAN**

**HON'BLE MR. JUSTICE SANJEEV NARULA**

**ORDER**

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**07.12.2020**

The appeal has been heard by way of video conferencing.

None is present for the appellant.

The report of the registry states that the respondent has not been served in accordance with the order dated 09<sup>th</sup> July, 2020.

Issue fresh notice to the respondent by all modes, returnable in the week commencing 01<sup>st</sup> March, 2021 in the category of 'Regular Matters' according to its seniority.

The order be uploaded on the website forthwith. Copy of the order be also forwarded to the learned counsel through e-mail.

**MANMOHAN, J**

**SANJEEV NARULA, J**

**DECEMBER 07, 2020**

**AS**